दर्ज करना ही है। अगर वह दर्ज नहीं होगी, तो उस पुलिस अधिकारी के खिलाफ भी कार्रवाई होगी। सीआरपीसी, आईपीसी और एविडेंस एक्ट के जितने भी प्रावधानों में हमने अमेंडमेंट किये हैं, यह सब सदस्यों को मालूम है। उनके बारे में मैं जिक्र नहीं करना चाहता हूँ। लेकिन जो सिस्टम में है, चाहे सीसीटीवी कैमरे का मामला हो या अन्य बहुत सारी जो व्यवस्थाएँ करनी हैं, जिन्हें मैं गिन कर बताउँगा, इसमें 4 से 5 पेजेज़ हैं। जो जवाब में भी दिया गया है, उन सारे कामों को हम बहुत करीब से देख रहे हैं। खास करके दिल्ली, जो देश की राजधानी है, यहां registration of cases के नंबर बढ़े हैं, वे कैसे कम हों, उसके लिए हम लोग बिल्कुल चिंतित हैं और मैं इसका assurance देना चाहता हूँ कि इस पर हम लोग लगातार कदम उठाएंगे।

WRITTEN ANSWERS TO STARRED QUESTIONS

Special Police Cell for churches in Delhi

- *142. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether a Special Police Cell for churches has been created in Delhi, if so, the details thereof;
- (b) whether Government plans to create such Cells for the places of religious worship of other minorities; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No Special Police Cell for Churches has been created in Delhi. Suitable instructions have been given to Delhi Police to ensure enhanced deployment of forces around all religious places, intensive patrolling in vulnerable areas, installation of CCTV cameras etc.

Action plan to promote tourist spots

- $\dagger^*143.$ SHRI RAM NATH THAKUR: Will the Minister of TOURISM be pleased to state:
- (a) whether it is a fact that Government has chalked out an action plan to promote tourist spots;
 - (b) if so, the State-wise details thereof; and
- (c) the tourist spot-wise details of the funds released to the State of Bihar under this action plan?

[†] Original notice of the question was received in Hindi.

64

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The Ministry of Tourism (MoT) promotes India as a holistic destination in the domestic and international markets. As part of its promotional activities, the Ministry of Tourism releases campaigns in the international & domestic markets under the Incredible India brand-line to showcase various tourism destinations and products including its cultural heritage. In addition to this, the Ministry of Tourism promotes various tourism destinations and products through its websites and publicity and promotional material produced by it from time to time.

A series of promotional activities are also undertaken in important and potential tourist generating markets overseas through the India Tourism Offices abroad with the objective of showcasing India's tourism potential, rich cultural heritage and promoting tourism to the country. These promotional activities include participation in travel fairs and exhibitions; organising road shows, Know India Seminars and work shops; organising and supporting Indian food and cultural festivals, publication of brochures, offering joint advertising and brochure support; and inviting media personalities, tour operators and opinion makers to visit the country under the Hospitality Programme of this Ministry. Financial support is also extended under the marketing development assistance scheme (MDA) to approved tourism service providers for undertaking tourism promotional activities overseas.

MoT also undertakes the TV Campaign for the State of Jammu and Kashmir and North East Region. TV Campaigns to promote tourism to the North East Region and to the State of Jammu and Kashmir were released on Doordarshan and in private television channels across the country. Details of domestic electronic Campaigns undertaken by MoT on North East Region and Jammu and Kashmir in 2014-15 are as under:-

Domestic Campaign/Advertisements	Cost in ₹
NE Campaign in TV	20,24,07,305/-
J&K Campaign	12,58,06,900/-
NE Campaign – Phase I	3,99,77,688/-
NE Campaign – Phase II	2,75,46,178/-
J&K Campaign in TV	5,41,01,340/-

The development of tourist destinations in the country is primarily undertaken by State Governments/Union Territory Administrations. Ministry of Tourism, however, provides Central Financial Assistance (CFA) for projects which are prioritized in consultation with the State Governments/Union Territory Administrations. The

proposals for the projects, which are complete as per scheme guidelines are sanctioned subject to availability of funds, *inter-sepriority* and utilization of funds released earlier, by the concerned State Government/Union Territory Administration.

The details of number of projects and amount sanctioned including the State of Bihar during Twelfth Plan (till 31.12.2014) are given in Statement-I (*See* below).

The list of projects and amount sanctioned for the State of Bihar are given in Statement-II (*See* below).

Statement-I

Number of Projects* and Amount Sanctioned* during the Twelfth Plan period
[2012-13, 2013-14 and 2014-15 (till 31.12.2014)]

						(₹ in crore)
Sl.	State	20	12-13	20	13-14	201	4-15
No.						(till 31.	12.2014)
		No.	Amt.	_No.	Amt.	No.	Amt.
1	2	3	4	5	6	7	8
1	Andhra Pradesh	10	104.97	25	181.79	3	00.30
2	Arunachal Pradesh	17	66.33	11	74.74	7	28.45
3	Andaman & Nicobar	0	0.00	0	0.00	0	0.00
4	Assam	0	0.00	0	0.00	2	24.21
5	Bihar	0	0.00	14	111.10	**2	9.03
6	Chandigarh	0	0.00	0	0.00	0	0.00
7	Chhattisgarh	0	0.00	0	0.00	1	0.50
8	Dadra & Nagar Haveli	0	0.00	0	0.00	0	0.00
9	Daman & Diu	0	0.00	0	0.00	0	0.00
10	Delhi	1	24.37	2	57.69	0	0.00
11	Goa	2	0.50	0	0.00	0	0.00
12	Gujarat	1	4.87	0	0.00	0	0.00
13	Haryana	0	0.00	8	14.87	1	0.30
14	Himachal Pradesh	5	29.80	1	33.71	0	0.00

66	Written Answers	[RA	AJYA SAE	BHA]	to	Starrea	! Questions
1	2	3	4	5	6	7	8
15	Jammu and Kashmir	27	112.86	45	85.47	1	0.17
16	Jharkhand	2	48.86	1	5.00	0	0.00
17	Kerala	6	78.26	10	46.68	0	0.00
18	Karnataka	0	0.00	8	32.29	1	50.00
19	Lakshadweep	0	0.00	0	0.00	0	0.00
20	Maharashtra	6	79.64	6	67.95	0	0.00
21	Manipur	1	0.50	11	214.38	7	56.40
22	Meghalaya	2	0.68	1	0.47	0	0.00
23	Mizoram	4	1.12	10	47.11	3	48.80
24	Madhya Pradesh	16	206.50	9	100.21	2	5.08
25	Nagaland	17	47.60	9	52.22	11	60.93
26	Odisha	2	0.61	12	65.43	0	0.00
27	Puducherry	0	0.00	1	48.48	0	0.00
28	Punjab	0	0.00	2	10.39	1	0.30
29	Rajasthan	0	0.00	10	51.75	1	0.40
30	Sikkim	4	20.75	11	104.35	10	53.38
31	Tamil Nadu	2	20.42	0	0.00	0	0.00
32	Telangana	0	0.00	0	0.00	1	4.54
33	Tripura	0	0.00	0	0.00	0	0.00
34	Uttar Pradesh	7	21.29	24	130.13	0	0.00
35	Uttarakhand	2	12.97	30	265.33	1	0.17
36	West Bengal	2	46.94	0	0.00	0	0.00
GRA	AND TOTAL	136	929.84	261	1801.54	55	342.96

^{*}Includes Projects relating to Product/Infrastructure Development for Destinations and Circuits (PIDDC), Human Resource Development (HRD), Fairs and Festivals and Rural Tourism (RT).

^{**}Sanctioned in February, 2015.

Statement-II

List of Projects sanctioned for the State of Bihar during Twelfth Plan Period

Sl. No.	Year and Name of projects	Amount Sanctioned (₹ in lakh)
1	2	3
2013-	14	
1.	Joint Dev. of Tourist Amenities at Gaya Railway Station in Association with Ministry of Railway	518.00
2.	Celebration of Patna Sahib Mahotsav, Bihar	17.50
3.	Celebration of Rajgir Festival (Mahotsav) in Bihar	10.00
4.	Celebration of Bodh Mahotsav at Bodh Gaya in Bihar	10.00
5.	Development of Mega Destination – Installation of Ropeway at Vishwa Shanti Stupa, Phase-I Rajgir, Bihar	722.41
6.	Development of Baba Mahendranath Temple in Siwan, Bihar	500.00
7.	Development of Aami- Thawe- Ugratara, Mahishi- in Bihar	800.00
8.	Development of basic tourist facilities & site development at Pragbodhi Bodhgaya, Bihar	306.02
9.	Development of basic tourist facilities & site development at Maner Sharif, Patna under Sufi Circuit in Bihar	800.00
10.	Development of Kesaria Stupa – Lauria Nandangarh Stupa	689.45
11.	Development of Tourism infrastructure Pattherkatti, Gaya under Destination in Bihar	500.00
12.	Development of basic tourist facilities & site development at Sujata Kuti, Bakrour, Bihar	283.48
13.	Dev. of Mega Project in Rajgir-Rejuvenation of Pond and Dev. of Infrastructure & Tourist Amenities at Pandu Pokhar, Rajgir in Bihar	1111.22

68	Written Answers	[RAJYA SABHA]	to Starred Questions
1		3	
14.	Integrated Developm	4841.77	
	– Jalmandir- Pawarp		
2014-	15		
1.	Development of Lak (Harahi, Dighi & Ga	474.55	
2.	Development of Bas Temple, Gaya in Bih	428.92	

^{*} Sanctioned under PRASAD Scheme in February 2015

Development Board for Hyderabad-Karnataka Region

- *144. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has established a separate Development Board for the Hyderabad-Karnataka region and other regions also in the country; and
 - (b) if so, the details thereof and the work done so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The Government has established a separate Development Board for the Hyderabad-Karnataka Region and also three separate Development Boards for Vidarbha, Marathwada and the rest of Maharashtra areas

(b) (i) In pursuance with Article 371 J of the Constitution, a Presidential Notification regarding The State of Karnataka (Special Responsibility of Governor for Hyderabad-Karnataka Region) Order, 2013 has been issued, by which the Governor of Karnataka has established a separate Development Board for Karnataka-Hyderabad Region.

As per information furnished by the Government of Karnataka, ₹ 153.50 crore was allocated during 2013-14 in the State budget for the Development Board. The Action Plan for ₹ 150.00 crore to undertake 783 works prepared by the Development Board has been approved by the Governor of Karnataka. In the year 2014-15, ₹ 600 crore has been allocated in the State budget for which also the action plan prepared by the Development Board has been approved by the Governor. These action plans are under implementation.